

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.270/GT/2019**

Subject : Petition for revision of tariff of SUGEN Power Plant (1147.5 MW) for the period from 1.4.2014 to 31.3.2019 after truing-up exercise

**Petition No.259/GT/2019**

Subject : Petition for determination of tariff of SUGEN Power Plant (1147.5 MW) for the period from 1.4.2019 to 31.3.2024

Petitioner : Torrent Power Limited (TPL)

Respondents : TPL (Ahmedabad Distribution) & ors

Date of hearing : **27.2.2020**

Coram : Shri P.K.Pujari, Chairperson  
Shri I.S.Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, TPL  
Ms. Deepa Chawan, Advocate, TPL  
Shri Damodar Solanki, Advocate, TPL  
Shri Lalit Vashisth, TPL  
Shri Vihar Patel, TPL  
Shri N.K.Joshi, TPL  
Shri Ravi Kishore, Advocate, PTC  
Shri Ravindra Khare, MPPMCL

**Record of Proceedings**

These Petitions were taken up for hearing today.

2. During the hearing, the learned counsel for the Petitioner submitted that due to technological advancement, the petitioner has planned to replace its SPPA T2000 DCS system provided by OEM M/s Siemens during 2019-24 and prayed to allow additional capital expenditure on this count. The learned counsel made detailed submissions in the matter and prayed for revision of tariff for the period 2014-19 and for determination of tariff for the period 2019-24 in respect of the generating station.

3. The representative for the Respondent, MPPMCL submitted that the replies filed in the petitions may be considered while determining tariff of the generating station. The learned counsel for Respondent PTC did not object to the submissions of the Petitioner.

4. The Commission after hearing the parties directed the Petitioner to submit the following additional information in Petition No. 270/GT/2019, with copy to the Respondents, on or before **13.3.2020**:



- (a) *Item-wise justification of additional capital expenditure claimed for each financial year of the period 2014-19 along with the relevant provisions of regulations under which claims have been made;*
- (b) *Copy of bills with respect to 'quantity of gas supplied' for the month of October, 2018 (domestic and imported) as claimed in Form-15;*
- (c) *Computation of the claimed Energy Charge rate in Form-1 along with supporting documents;*
- (d) *Liability flow statement for the period from 1.4.2014 to 31.3.2019;*
- (e) *Repayment schedule in respect of all the loans for the period from 1.4.2014 to 31.3.2019.*
- (f) *Complete details in respect of restructuring of loan along with date of restructuring; and*
- (g) *Details in respect of refinancing such as (i) Date of Refinance, (ii) Old Lender Name, (iii) Outstanding Loan, (iv) Rate of Interest, (v) New Lender Name, (vi) Loan Amount, and (vii) Rate of Interest*

5. The Respondents shall file their replies on or before **27.3.2020** with advance copy to the Petitioner, who may file its rejoinder, if any, by **3.4.2020**. Subject to this, order in these petitions was reserved.

**By order of the Commission**

*Sd/-*  
**(B.Sreekumar)**  
**Deputy Chief (Law)**

